

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE AT KOLKATA**MEMORANDUM OF INTERLOCUTORY APPLICATION**

(Under Sections 16(e) read with 18(1) of the National Green Tribunal Act, 2010)

I.A. No. 57 of 2026
in
Appeal No. 4 of 2026

Munidei Majhi & 3 Ors.

...Applicants/Appellants

-Vs-

The Ministry of Environment, Forest and Climate Change & 3 Ors.

...Respondents/Respondents

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//Certified to be True Copies of the respective originals//

Dated on this 7th day of May, 2026


Through

A Yogeshwaran

Counsel for the Applicants/Appellants

Ph : 9566254546 | Email : yogeshwaranadv@gmail.com

Vs

1. The Ministry of Environment, Forest and Climate Change,
Rep by its Secretary,
Indira Paryavaran Bhavan, Jor Bagh Road,
New Delhi 110003
E-mail : secy-moef@nic.in,
Phone: +91-11-23014243.

2. The Additional Chief Secretary,
Forest, Environment & Climate Change department,
Government of Odisha,
Bhubaneswar- 751001
E-mail: fesec.or@od.gov.in
Phone: 0674-2536822

3. Odisha Industrial Infrastructure Development Corporation (IDCO),
Represented by its Managing Director,
IDCO Tower, Janpath,
Bhubaneswar –751022
E-mail: md@idco.in
Phone: 0674-2542784

4. M/s Vedanta Limited,
Represented by its Managing Director,
Ist Floor, C Wing, Unit 103, Corporate,
Avenue Atul Projects, Chakala,
Andheri (East) Mumbai,
Mumbai City, Maharashtra 400093.
E-mail: shuvrendu.choudhury@vedanta.co.in
Ph: 022- 66434500

...Respondents/Respondents

TO,

THE HON'BLE CHAIRMAN AND HIS COMPANION

MEMBER OF THE NATIONAL GREEN TRIBUNAL.

HUMBLE APPLICATION SUBMITTED

BY THE APPLICANTS ABOVE NAMED

Interlocutory Application seeking to amend the prayer

1. The 4th respondent has filed a document titled "Preliminary reply" dated 06.05.2026 along with a copy of the stage II clearance dated 05.05.2026 along with the corrigendum dated 06.05.2026, issued by the 1st respondent for the subject road. It is relevant to point out that in the said reply the road has been referred to as "IDCO's road". The reply at para 13 also refers to the working permission issued to IDCO on 27.02.2026, but a copy of the said permission has not been filed by the 4th respondent also.
2. The crux of the present illegality is that the subject road, which is a part of the 4th respondent's mining project, has been illegally segmented and clearances are obtained as though it is a stand-alone road project by IDCO. This illegality is common to the stage II clearance, working permission and any other order issued permitting the subject road as a stand alone project in violation of the law.
3. The present Interlocutory Application is being filed seeking to amend the prayer in Appeal No. 4 of 2026 to assail both the stage II clearance dated 05.05.2026 as amended by the corrigendum dated 06.05.2026, as well as the working permission issued to IDCO, to commence preliminary

project activities on 27.02.2026 and permission for removal of 91 trees vide order dated 26.03.2026 issued by the officers under the 2nd respondent.

4. It is submitted that the Appellants herein had obtained a copy of the prohibitory order dated 03.04.2026 under Section 163 of Bharatiya Nagarik Suraksha Sanhita, 2023 issued by the Sub-Divisional Magistrate, Rayagada, restricting the movement of persons at the road construction site and an area extending to 100 meters from the site, for a period of one month. The said order also made a reference to the working permission dated 27.02.2026 and tree-felling permission dated 26.03.2026, issued by the DFO, Rayagada, for the subject road.
5. However, the same was not available in the public domain even after a thorough search on the parivesh portal and documents relating to the subject project available online.
6. The OM dated 28.08.2015 issued by the 1st respondent MoEF&CC permits the commencement of activities after issuance of Stage I clearance and working permission and makes these orders amenable to challenge under Section 16 (e) of the NGT Act. The OM further mandates the project proponents to give publicity to these orders and ensure they are available in the public domain. However, in the instant case, the working permission is not available in public domain and has not even been filed before this Hon'ble Tribunal by the respondents. It is submitted that the Appellants have made further efforts to secure copies of the orders dated 27.02.2026 and 26.03.2026 referred to in the prohibitory order and have managed to obtain copies and are filing them before this Hon'ble Tribunal along with the RTI reply dated 16.04.2026. Copy of the RTI reply along

with the orders dated 27.02.2026 and 26.03.2026 is annexed as **Annexure A1**. Copy of the OM is annexed as **Annexure A2**.

7. It is submitted that a reading of the working permission dated 27.02.2026 shows that it has been issued with a validity of one year or until the issuance of stage II clearance. The tree felling permission dated 26.03.2026 has been issued only on the strength of the working permission dated 27.02.2026 issued earlier. The order also makes reference the pendency of the present appeal.
8. In fact, the stage II clearance filed by the 4th respondent also states that it is subject to the outcome of the present appeal.
9. In the present case, the since the access road has been illegally approved as a linear project by segmentation, the Respondents herein are attempting to present a fait accompli by commencing work on the strength of this working permission and tree felling orders, and Stage I and II approvals of the 1st respondent, even in the absence of final diversion orders from the State government. By contending illegally that it is a linear project, the respondents are proceeding with activity based on the stage I, working permissions etc.
10. Therefore, by proceeding to issue working permission and tree removal permission and now stage II clearance, the illegality is being further perpetuated, and it is just and necessary that the Appellants be allowed to amend the appeal, to raise additional grounds and also to amend the prayer to include specific challenges to these orders also.

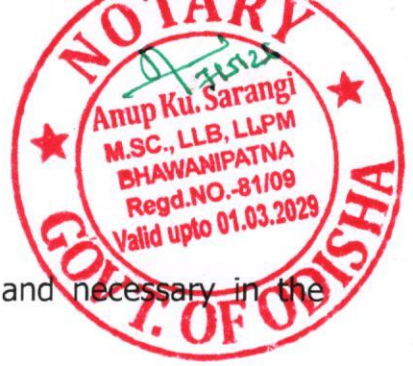
11. The Appellants submit that these are permissions that have been issued subsequent to the filing of the Appeal and therefore there has been no delay in challenging the same before this tribunal and the present amendment has been filed immediately after coming to know of these permissions through the pleadings of the 4th respondent filed on 06.05.2026 and obtaining copies of the same through RTI. No harm or prejudice therefore will be caused to the respondents herein if the amendments are allowed. Balance of convenience is in favour of permitting the amendment as sought for.

PRAYER:

It is therefore prayed that this Hon'ble Tribunal may be pleased to amend the prayers in Appeal 4 of 2026 to include the following additional prayers in listed as A, B & C below:

- A. "Set aside the order dated 27.02.2026 issued by the Divisional Forest Officer, Rayagada division granting working permission to commence preliminary project work the 3rd respondent herein;
- B. Set aside the order dated 26.03.2026 issued by the Divisional Forest Officer, Rayagada division to the 3rd respondent herein to remove 91 trees standing on forest land"
- C. Set aside the Stage II approval dated 05.05.2026 along with corrigendum dated 06.05.2026 issued by the 1st respondent to the 2nd respondent for the proposal of the 3rd respondent

X



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D. Pass any other order that it deems fit, proper and necessary in the interest of the case, and thus render justice.

[Handwritten signature]

Counsel for the Applicant/Appellant

[Handwritten signature]

Applicant/Appellant

VERIFICATION

I, Munidei Majhi, the 1st applicant/appellant herein, do hereby verify that the contents in the above paragraphs have been read over and explained to me in Odia and Kul and are true to the best of my knowledge and based on legal advice and that I have not suppressed any material fact.

[Handwritten signature]

Date: 07.05.2026
Place: Bhawanipatna

Applicant/Appellant

[Faint, mirrored text from the reverse side of the page, including 'NOTARY' and 'GOVT. OF ODISHA']

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE AT KOLKATA

**MEMORANDUM OF INTERLOCUTORY APPLICATION
(Under Sections 16(e) read with 18(1) of the National Green Tribunal Act, 2010)**

**I.A. No. of 2026
in
Appeal No. 4 of 2026**



Munidei Majhi & 3 Ors.

...Applicants/Appellants

-Vs-

The Ministry of Environment, Forest and Climate Change & 3 Ors.

...Respondents/Respondents

AFFIDAVIT

I, Munidei Majhi, W/o Gunasingh Majhi, residing at Sagabari village, Kashipur, Rayagada District – 765015, do solemnly affirm and sincerely state as follows:

1. I am the Applicant herein, and Appellant No. 1 in the subject Appeal 4 of 2026, and as such am aware of the facts and circumstances of the case, and am competent to affirm this Affidavit. I am authorized to affirm this Affidavit on behalf of Appellants 2, 3 and 4.
2. That the accompanying application has been drafted under my instructions and the contents of the same have been read over and explained to me in Odia and Kul and are true to my personal knowledge, information and belief and based on legal advice and the Annexures are true and correct copies of the originals.

Place: Bhawanipatna

Date: 7.05.2026

ସ୍ୱାକ୍ଷରଣ କରୁଛି ମୁଁ ମୁନିଦେଇ ମାଝି

7/5/26

affidavit
This deed is execute before me in the presence of the parties to the deed and entered in my Register No.....Page No..... Sl. No..... Dtd.....
2 35 64 7/5/26

Deponent
put signature before me
Anup Ku. Sarangi
Anup Ku. Sarangi
NOTARY Govt. of Odisha
Regd. No.81/09, Bhawanipatna
Valid upto 01.03.2029



BY REGD.POST

OFFICE OF THE DIVISIONAL FOREST OFFICER: RAYAGADA DIVISION

ଓଡ଼ିଶା ବନାୟକାଠାଳୀ କାର୍ଯ୍ୟାଳୟ: ରାୟଗଡ଼ା ବନଖଣ୍ଡ, ରାୟଗଡ଼ା

(E-mail: dforgda17@gmail.com & dfo.rayagada@odisha.gov.in)

Letter No. 1937 /Rayagada/RTI/2026
Dated, Rayagada 16 th April, 2026

To

Smt. Naringa Dei Majhi
At – Sagabari GP- Sunger
Kashipur , Rayagada.

Sub:- Submission of information on your RTI application dtd. 11.4.2026 received in this office on dtd. 13.4.2026

Ref :- Your RTI application dtd. 11.4.2026

Madam,

With reference to your RTI application dtd. 11.4.2026 under section 4(1) of the RTI Act, 2005, I enclose herewith the reply on information as sought for in your aforesaid application for your information and necessary action.

Encl:- As above

Yours faithfully,

Ashok
16.04.26
Public Information Officer,
O/o the Divisional Forest Officer,
Rayagada Division.

First Appellate Authority
Designation: Sri Ohol Sachin Annasaheb, IFS,
Divisional Forest Officer, Rayagada Division.



OFFICE OF THE DIVISIONAL FOREST OFFICER: RAYAGADA FOREST DIVISION

Email: dforgda17@gmail.com, dfo.rayagada@odisha.gov.in

Office Order No. 52 4F (Misc.) 1984/2026.

Dated, Rayagada the 27th February, 2026.

Sand Phases

OP, 4F Section
of the DFO, Rayagada

Subject:- Proposal for diversion of 4.911 Ha. Forest Land in village Sagabari and Porlang under Kashipur Tahasil for Construction of Road from Sijimali Bauxite Mines top to SH-44 under Rayagada District/Division - **Regarding Working Permission.**

Whereas, Stage-I (In-Principle) approval has been accorded by the Regional Office, Government of India, Ministry of Environment, Forest & Climate Change, Bhubaneswar vide Letter dated 05.01.2026 for diversion of 4.911 Ha. of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha. (Proposal No. FP/OR/OTHERS/523366/2025), subject to fulfillment of 39 No's General conditions (1.1 to 1.39).

Whereas, the User Agency, IDCO, Bhubaneswar, vide letter No.2723 dated 31.01.2026, has applied for Working Permission to commence preliminary project activities over the approved 4.911 Ha. of forest land, as permissible under the Stage-I approval and applicable guidelines pending grant of Stage-II approval.

Whereas, the User Agency has deposited through the online MoEF&CC portal:

- i. ₹47,03,658/- (Rupees Forty-Seven Lakhs Three Thousand Six Hundred Fifty-Eight only) towards Net Present Value (NPV) for 4.911 Ha. of forest land, in compliance with Condition 1.2 of the General condition Stage-I approval.
- ii. ₹59,06,200/- (Rupees Fifty-Nine Thousand Six Thousand Two Hundred only) towards the cost of Compensatory Afforestation (CA) over 06.07 Ha. of non-forest land identified in village Tingarjholia under Kolnara Tahasil of Rayagada District/Division, as duly approved by the Principal CCF (FD & Nodal Officer, FC Act) vide Memo No. 587/9F(Others)-343/2025 dated 09.01.2026, in compliance with General Condition No1.11 of the Stage-I approval; and
- iii. ₹54,15,400/- (Rupees Fifty-Four Lakhs Fifteen Thousand Four Hundred only) towards Additional Compensatory Afforestation (ACA) over 05.00 Ha. of degraded forest land identified in Pedakonda Ext.RF (5.00 Ha.) under Gunupur Range, as duly approved by the Principal CCF (FD & Nodal Officer, FC Act) vide Memo No. 587/9F(Others)-343/2025 dated 09.01.2026, in compliance with General Condition No1.11 of the Stage-I approval.

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Whereas, in compliance with General Condition No.1.4 of the Stage-I approval, the identified non-forest land for Compensatory Afforestation has been duly transferred and mutated in favour of the Forest Department, as certified by the Tahasildar, Kolnara vide Letter No. 585/2026 dated 27.02.2026. Further, in compliance with General Condition No.1.13, the User Agency has submitted the certificate of complete compliance under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 issued by the District Collector, Rayagada vide Letter No.157/2024 dated 03.02.2025.

Now, therefore, in pursuance of Specific Condition No. 3 of the Stage-I approval order dated 05.01.2026 and in accordance with Para 11.1, Chapter 11 of the Consolidated Guidelines and Clarifications issued under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and the Van (Sanrakshan Evam Samvardhan) Rules, 2023 as communicated by the Ministry of Environment, Forest and Climate Change, Government of India vide letter no.659 dated 08.01.2026, a reasoned order is hereby issued granting Working Permission to the User Agency to mobilize the resources to commence the preliminary project work other than black topping, concretization, laying of railway tracks, charging of transmission lines, etc. over 4.911 ha Forest Land of the above project coming under Rayagada Forest Division.

This Working Permission shall remain valid for a period of one year from the date of issue of this order or until grant of Stage-II approval, whichever is earlier.

It is expressly clarified that no tree felling, removal of vegetation, or execution of any activity involving damage to forest produce shall be undertaken without prior written approval of the competent authority. The User Agency shall strictly adhere to all applicable provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, Rules 2023, the Stage-I approval conditions, and all instructions issued by the Government of India and Government of Odisha.

Any violation of the above conditions shall render this Working Permission liable for withdrawal without prejudice to action under the applicable legal framework.

Sheroll
27.2.26
(Sri Sachin Annasaheb Ohol, IFS)
Divisional Forest Officer,
Rayagada Division

Dt. 27/02/2026

Memo No. 1096 /
Copy submitted to the OSD-cum-Special Secretary to Government,
Forest, Environment & Climate Change Department, Govt. Of Odisha for favour of
kind information and necessary action with reference to his Memo No. 662/FE&CC
dated.08.01.2026.

Sheroll
Divisional Forest Officer,
Rayagada Division

1198

Memo No. 1097 /

Dt. 27/02/2026

Copy submitted to the Principal Chief Conservator of Forest (Forest Diversion & Nodal Officer, FC Act), O/o. the Pr. CCF, Odisha and the Pr. CCF(WL) & CWLW, Odisha, Bhubaneswar for favour of kind information and necessary action with reference to Memo No. 661/FE&CC dated.08.01.2026 of the OSD-cum-Special Secretary to Government, Forest, Environment & Climate Change Department, Govt. of Odisha to his address.

Shoroll
Divisional Forest Officer,
Rayagada Division

Memo No. 1098 /

Dt. 27/02/2026

Copy submitted to the Regional Chief Conservator of Forest, Koraput Circle, Koraput for favour of kind information and necessary action with reference to Memo No. 662/FE&CC dated.08.01.2026 of the OSD-cum-Special Secretary to Government, Forest, Environment & Climate Change Department, Govt. of Odisha to his address.

Shoroll
Divisional Forest Officer,
Rayagada Division

Memo No. 1099 /

Dt. 27/02/2026

Copy submitted to the Collector, Rayagada for favour of kind information and necessary action with reference to Memo No 663/FE&CC dated.08.01.2026 of the OSD-cum-Special Secretary to Government, Forest, Environment & Climate Change Department, Govt. of Odisha to his address.

Shoroll
Divisional Forest Officer,
Rayagada Division

Memo No. 1100 /

Dt. 27/02/2026

Copy forwarded to the Range Officer, Kashipur Range for information and necessary action.

Shoroll
Divisional Forest Officer,
Rayagada Division

Memo No. 1101 /4F

Date. 27/02/2026

Copy forwarded to the Consultant (Env), IDCO, IDCO Tower, Janapath, Bhubaneswar for information and necessary action.

Shoroll
Divisional Forest Officer,
Rayagada Division

put up
Sri Ashok Kumar Mishra
Consultant (Environment)

No. HO-CGM(Env)/394/2024

To,

The Divisional Forest Officer
Rayagada Forest Division
Rayagada

4F
2/2/26
2723
Sub: Working permission for development of road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation to Kashipur Tahasil of Rayagada District.

Sir,

MoEF & CC, Gol vide their letter dt.05/01/2026 has granted the Stage-I approval for diversion of 4.911 hact of forest land in the village Sagabari & Porland under Kashipur Tahasil of Rayagada District for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44, vide memo No.662, dt.08/01/2026 of Forest, Environment & Climate Change, Department, Government of Odisha.

IDCO through the Project Proponent, Vedanta Ltd has deposited the Compensatory Afforestation Levis of ₹1,60,25,258/- in State CAMPA Account, vide UTR No.CMS5504195085, dt.22/01/2026.

Bank Name: ICICI Bank

Branch name: Jharsuguda Branch

IFSC: ICICI0000468

Account No.046805000728

The Project Proponent, Vedanta Ltd. has requested for grant of working permission to commence of road work (copy enclosed). It is pertinent to mention that, the Compensatory Afforestation land has also been identified by the Collector, Rayagada, vide their letter No.2362, dt.27/08/2024. (copy enclosed)

In pretext of above, we request to please grant working permission for trees cutting and commencement of work. The compliance to conditions of Stage-I Clearance will be submitted, soon.

Encl:- As above

Yours faithfully,

31/01/2026
BIC Consultant (Environment)

P.T.O



2/2/26

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA
+91-6674 2541525, 2540820 | Fax 2542956 / 2541982
cmenv@idco.in | www.idco.in

By Speed Post/E-Mail

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GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No.FE-DIV-FLD-0025-2025- 659 /FE&CC, Bhubaneswar, dated the **08 JAN 2026**
10F (Cons)-18/2025

From

Sri Lingaraj Otta,
OSD-cum-Special Secretary to Government

To

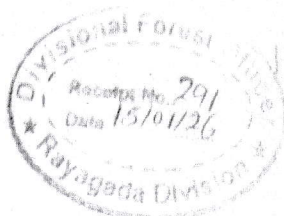
The Principal Chief Conservator of Forests & HoFF, Odisha,
Bhubaneswar.

Sub: Stage-I/In-principle approval of Central Government under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha.

Sir,

I am directed to enclose herewith a copy of the 'Stage-I/in-principle' approval order of Government of India, MoEF&CC, Regional Office, Bhubaneswar communicated vide Letter dtd.05.01.2026 for non-forestry use of 4.911 ha of forest land for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division applied by IDCO, for which proposal was submitted by the State Government to Government of India, MoEF&CC, Regional Office, Bhubaneswar vide letter No.10894/FE&CC dtd.09.05.2025. The Stage-I approval order referred to above indicates that Government of India, MoEF&CC, agrees 'in-principle' for non-forestry use of 4.911 ha of forest land for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division applied by IDCO, subject to compliance of conditions as laid down therein so as to consider the case for Stage-II (final) forests clearance.

It is requested to take necessary steps for compliance of the conditions imposed in the 'Stage-I/in-principle' approval order of MoEF&CC, Govt. of India, Regional Office, Bhubaneswar. Appropriate instruction in this context may be imparted to the Divisional Forest Officer, Rayagada Forest Division as well as to the user agency for compliance of the conditions. Detailed compliance of all the conditions imposed by MoEF&CC may be meticulously scrutinized by PCCF (Forest Diversion & Nodal Officer, FC Act) of your office and further necessary steps may also be taken by him/her expeditiously to furnish the detailed compliance in this respect to MoEF&CC, on behalf of State Government as per authorization of State Government communicated in this regard vide letter No.10195/F&E dtd.16.05.2017 to you, for their consideration for according final forest clearance for this proposal. A copy of detailed compliance so sent to MoEF&CC may also be furnished to State Forest, Environment & Climate Change Department unflinching for reference.



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Since it is a linear project and as per RO, MoEF&CC, Govt. of India order (Last Para i.e. Point No.3), the Divisional Forest Officer, Rayagada Forest Division may take further follow up action in compliance as per Para 11.1 of Chapter-11 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dtd.29.12.2023 and as per the orders of the State Government in F&E Department communicated vide Memo No.17194/F&E dtd.28.09.2015 for allowing the User Agency to undertake project activities on forest land, being diverted, for a period of one year pending Stage-II forest clearance. Required instructions in this context may be imparted to the DFO, Rayagada Forest Division for placing demand with the User Agency for deposit of all the Compensatory levies pertaining to this project. Commencement of project activities shall however be subject to availability of other statutory clearances, as may be required for this project.

Violation of Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980, if any, may, however, be reported in detail expeditiously to the State Government as per Para 1.16 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's Letter dtd.29.12.2023 for bringing the same to the notice of Government of India, Ministry of Environment, Forests and Climate Change for further action at their end.

Yours faithfully

ds/1/norb
OSD-cum-Special Secretary to Government

Memo No. 660 / FE&CC, Date 08 JAN 2026

Copy forwarded to the Deputy Director General of Forests (C), Govt. of India, MoEF&CC, Regional Office, A/3, Chandrasekharpur, Bhubaneswar-23 for information & necessary action.

ds/1/norb
OSD-cum-Special Secretary to Government

Memo No. 661 / FE&CC, Date 08 JAN 2026

Copy with copy of enclosure forwarded to the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Odisha/ Principal Chief Conservator of Forests (FD&NO, FC Act), O/o the PCCF & HoFF, Odisha for information & necessary action.

ds/1/norb
OSD-cum-Special Secretary to Government

Memo No. 662 / FE&CC, Date 08 JAN 2026

Copy with copy of enclosure forwarded to the Regional Chief Conservator of Forests, Koraput Circle/ Divisional Forest Officer, Rayagada Forest Division for information and necessary action.

The DFO, Rayagada Forest Division shall place demand note with the User Agency for deposit of Compensatory levies pertaining to this project so as to enable User Agency

to take up project activities on forest land proposed for diversion under their specific orders as per authorization of State Government.

dg/1/nrb
OSD-cum-Special Secretary to Government

Memo No. 663 / FE&CC, Date 08 JAN 2026

Copy with copy of enclosure forwarded to the Steel & Mines Department/ Revenue & Disaster Management Department/ Works Department/ Director, Environment-cum-Special Secretary to Government, FE&CC Department/ Member Secretary, SPCB, Odisha/ Collector, Rayagada for information and necessary action.

dg/1/nrb
OSD-cum-Special Secretary to Government

Memo No. 664 / FE&CC, Date 08 JAN 2026

Copy with copy of enclosure forwarded to the Consultant (Env.), IDCO, IDCO Tower, Janpath, Bhubaneswar for information and necessary action.

dg/1/nrb
OSD-cum-Special Secretary to Government





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Item No-2
288 735

OFFICE OF THE DIVISIONAL FOREST OFFICER: RAYAGADA FOREST DIVISION

Email: dforgda17@gmail.com, dfo.rayagada@odisha.gov.in

Letter No 1628 4F (Misc.) 1984/2026.
Dated, Rayagada the 26th March, 2026.

To

The Divisional Manager,
OFDC Ltd.
Muniguda (C) Division, Muniguda.

Sub:

Proposal for diversion of 4.911 Ha. Forest Land in village Sagabari and Porlang under Kashipur Tahasil for Construction of Road from Sijimali Bauxite Mines top to SH-44 under Rayagada District/Division.
Regarding removal of trees.

Ret

Letter no.HO CGM(Env)/394/2024/7400 dt.16.03.2026 of the Consultant (Env), IDCO, IDCO Tower, Janapath, Bhubaneswar.

Sir,

With reference to the above subject, it is hereby informed that Stage-I (In-Principle) approval for the diversion of 4.911 Ha. Forest Land in village Sagabari and Porlang under Kashipur Tahasil for Construction of Road from Sijimali Bauxite Mines top to SH-44 under Rayagada District/Division was accorded by the Regional Office, Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, Bhubaneswar, vide their letter dated 05.01.2026.

Consequently, working permission has been granted in favour of the User Agency to mobilize resources and commence preliminary project activities (excluding blacktopping, concretization, railway track laying, and charging of transmission lines, etc) over 4.911 hectares of forest land falling under the jurisdiction of Rayagada Forest Division. This permission has been accorded for a period of one year vide this office Order No. 52 dated 27.02.2026.

In the interim, the User Agency has requested permission for removal of 91 No's miscellaneous trees standing on the forest land proposed for diversion within the Rayagada Forest Division. Accordingly, the User Agency has been requested vide this office letter no.1227 dt.07.03.2026 to deposit an amount Rs.1,61,489/- (Rupees One Lakh Sixty-One Thousand Four Hundred Eighty-Nine) only towards the cost of Royalty of the trees standing over the forest land proposed to be diverted and the said amount has been remitted by the UA through e-challan under the Head of Account: 8782-00 103 1683-91014-027 of the Government Treasury vide e-challan no:8782/1313 dt.12.03.2026.

In view of above the permission is hereby granted for the removal of 91 No's enumerated miscellaneous trees from the said forest land and take delivery of the same at the earliest, strictly adhering to the prescribed Government procedures. The enumeration list of tree growth along with the joint verification report is enclosed herewith for your ready reference and necessary action.

287

It is further submitted that Appeal No. 04/2026/EZ pertaining to the present project is pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. The outcome of the said proceedings, as and when pronounced, shall be binding and complied with. The present permission is being issued in accordance with extant approvals and applicable provisions, no directions affecting the same having been issued as on date.

Encl: As above.

Yours faithfully,

[Signature]
26.3.26
Divisional Forest Officer,
Rayagada Division

Dt. 26/03/2026

Memo No. 1629 /

Copy submitted to the Principal Chief Conservator of Forest (Forest Diversion & Nodal Officer, FC Act), O/o. the Pr. CCF, Odisha for favour of kind information and necessary action with reference to Memo No. 661/FE&CC dated.08.01.2026 of the OSD-cum-Special Secretary to Government, Forest, Environment & Climate Change Department, Govt. of Odisha to his address.

[Signature]
Divisional Forest Officer,
Rayagada Division

Dt. 26/03/2026

Memo No. 1630 /

Copy submitted to the Regional Chief Conservator of Forest, Koraput Circle, Koraput for favour of kind information and necessary action with reference to Memo No. 662/FE&CC dated.08.01.2026 of the OSD-cum-Special Secretary to Government, Forest, Environment & Climate Change Department, Govt. of Odisha to his address.

[Signature]
Divisional Forest Officer,
Rayagada Division

Dt. 26/03/2026

Memo No. 1631 /

Copy forwarded to the Range Officer, Kashipur Range for information and necessary action.

[Signature]
Divisional Forest Officer,
Rayagada Division

Dt. 26/03/2026

Memo No. 1632 /

Copy forwarded to the Consultant (Env), IDCO, IDCO Tower, Janapath, Bhubaneswar for information and necessary action.

[Signature]
Divisional Forest Officer,
Rayagada Division

Letter No. 1628 4F (Misc.) 1984/2026
Dated, Rayagada the 26th March, 2026

To,

The Divisional Manager,
OFDC Ltd
Muniguda (C) Division, Muniguda

Sub: Proposal for diversion of 4.911 Ha. Forest Land in village Sagabari and Porlang under Kashipur Tahasil for Construction of Road from Sijimali Bauxite Mines top SH 44 under Rayagada District / Division
Regarding removal of trees.

Ref: Letter no. HO CGM(Env)/394/2024/7400 dt. 16.03.2026 of the Consultant (Env). IDCP Tower, Janapath, Bhubaneswar.

Sir,

With reference to the above subject, it is hereby informed that Stage-I (In-Principal) approval for the diversion of 4.911 Ha. Forest Land in village Sagabari and Porlang under Kashipur Tahasil for Construction of Road from Sijimali Bauxite Mines top to SH-44 under Rayagada District/Division was accorded by the Regional Office Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, Bhubaneswar, vide their letter dated 05.01.2026.

Consequently, working permission has been granted in favour of the User Agency to mobilize resources and commence preliminary project activities excluding blacktopping, concretization, railway track laying, and charging of transmission lines, etc) over 4.911 hectares of forest land falling under the jurisdiction of Rayagda Forest Division. This permission has been accorded for a period of one year vide this office Order No. 52 dated 27.02.2026.

In the interim, the User Agency has requested permission for removal of 91 No's miscellaneous trees standing on the forest land proposed for diversion within the Rayagada Forest Division. Accordingly, the User Agency has been requested vide this office letter no.1227 dt.07.03.2026 to deposit an amount Rs. 1,61,489/- (Rupees One Lakh Sixty-One Thousand Four Hundred Eighty-Nine) only towards the cost of Royalty of the trees standing over the forest land proposed to be diverted and the said amount has been remitted by the UA through e-challan under the Head of Account: 8782-00-103 1683-91014-027 of the Government Treasury vide e-challan no. 8782/1313 dt.12.03.2026.

In view of above the permission is hereby granted for the removal of 91 No's enumerated miscellaneous trees from the said forest land and take delivery of the same at the earliest, strictly adhering to the prescribed Government procedures. The enumeration list of tree growth along with the join verification report is enclosed herewith for your ready reference and necessary action.

It is further submitted that Appeal No. 04/2026/EZ pertaining to the present project is pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. The outcome of the said proceedings, as and when pronounced, shall be binding and complied with. The present permission is being issued in accordance with extant approvals and applicable provisions, no directions affecting the same having been issued as on date.

Encl. As above.

Yours faithfully,

Divisional Forest Officer,
Rayagada Division

Memo No. 1629/

Dt. 26/03/2026

Copy submitted to the Principal Chief Conservator of Forest (Forest Diversion & Nodal Officer, FC Act), O/o. the Pr. CCF, Odisha for favour of kind information and necessary action with reference to Memo No. 661/FE&CC dated 08.01.2026 of the OSD-cum-Special Secretary to Government, Forest, Environment & Climate Change Department, Govt. of Odisha to his address.

Divisional Forest Officer,
Rayagada Division

Memo No. 1630/

Dt. 26/03/2026

Copy submitted to the Regional Chief Conservator of Forest Koraput Circle, Koraput favour of kind information and necessary action with reference to Memo No. 662/FE&CC dated 08.01.2026 of the OSD-cum-Special Secretary to Government, Forest, Environment & Climate Change Department, Govt. of Odisha to his address.

Divisional Forest Officer,
Rayagada Division

Memo No. 1631/

Dt. 26/03/2026

Copy forwarded to Range Officer, Kashipur Range for information and necessary action.

Divisional Forest Officer,
Rayagada Division

Memo No. 1632/

Dt. 26/03/2026

Copy forwarded to the Consultant (Env), IDCO, IDCO Tower, Janapath, Bhubaneswar for information and necessary action.

Divisional Forest Officer,
Rayagada Division



Item No. 739

Sri Ashok Kumar Mishra
Consultant (Environment)

idco
ISO 9001 & 14001 Corporation

ODISHA
NEW OPPORTUNITIES

No. HO-CGM(Env)/394/2024

7400

Date: 16/03/2026

To,
The Divisional Forest Officer
Rayagada Forest Division
Rayagada

Sub: Deposit of Royalty of the standing trees over the forest land pertaining to diversion of 4.911 ha of forest land in the village Sagabari and Porlang under Kashipur Tahasil for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 under Rayagada District.

Ref:- Your letter No.1227, dt.07/03/2026.

Sir,
Enclosed, please find herewith the Treasury eChallan No.8782/1313, dt.12/03/2026 towards deposit of tree Royalty amounting to ₹ 1,61,489.00 (Rupees One Lakh Sixty One Thousand Four Hundreds Eighty Nine) only under the Head Of Account-8782-00-103-1683-91014-027, dt.12/03/2026, as advised through your above referred letter.

This is for your kind information and necessary action.

Encl:- eChallan No.8782/1313, dt.12/03/2026

Yours faithfully,

✓ Consultant (Environment)

Memo No. _____ / Date: 16/03/2026

Copy forwarded to the CGM(Land), IDCO, Bhubaneswar for information & necessary action.

Consultant (Environment)

Memo No. _____ / Date: 16/03/2026

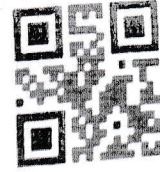
Copy forwarded to Sri. Pranab Kumar Bhattacharyya, Chief Executive Officer, M/s Vedanta Ltd., 5th Floor, Module C/2, Fortune Towers, Chandrasekharpur, Bhubaneswar-751023 for information & necessary action, with reference to their letter No.201/26, dt.13/03/2026.

Consultant (Environment)

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA
+91-0674-2541525, 2540820 | Fax: 2542956 / 2541982
cmenv@idco.in | www.idco.in



Government of Odisha
Cyber Treasury
eChallan



262 740



1.	Name of the Depositor	Odisha Industrial Infrastructure Develop
2.	Depositor's Address	Head office, Idco Tower, ODISHA, Janpath, Odisha Khordha 751022
3.	District	Khordha
4.	e Challan Reference Id	3C9BDAA768
5.	Total Transaction Amount (In Rs.)	Rs. 161489/- (echallan- Rs. 161489/- + agency- Rs. 0/-)
6.	Amount (In words)	One Lakh Sixty One Thousand Four Hundred Eighty Nine Only

Head of Account		Amount	Challan Number & Date
Description	Head Of Account	Rs. 161489/-	8782/1313 - 12/03/2026
Forest Divisions	8782-00-103-1683-91014-027		
	Total Amount	Rs. 161489/-	

Bank Details	
Name of the Bank	ICICI BANK
Mode of Transaction	Net Banking
Bank Transaction ID	2060848213_3C9BDAA768
Bank Transaction Date & Time	12/03/2026 02:52:50 PM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

* This is a computer generated challan and doesn't require any signature or stamp.

Generated on : 13/03/2026 03:46:55 PM



OFFICE OF THE DIVISIONAL FOREST OFFICER; RAYAGADA DIVISION

E.Mail:- dforgda17@gmail.com, dfo.rayagada@odisha.gov.in

Letter No. 1227 /4F(Misc) 1984 /2026. Dt. 07.103/26

To: The Consultant (Env), IDCO,
IDCO Tower, Janapath,
Bhubaneswar.

Sub: Proposal for diversion of 4.911 Ha. Forest Land in village Sagabari and Porlang under Kashipur Tahasil for Construction of Road from Sijimali Bauxite Mines top to SH-44 under Rayagada District/Division-**Regarding deposit of the cost of the Royalty of the Trees standing over the Forest land.**

Ref: Your Letter No.6176 Dt.05.03.2026 &
This office memo no.1101 dt.27.02.2026.

Sir,

With reference to the subject cited above, it is hereby informed that the royalty of 91 (Ninety-One) numbers of trees standing over the forest land proposed for diversion of 4.911 Ha. in village Sagabari and Porlang under Kashipur Tahasil for construction of road from Sijimali Bauxite Mines Top to SH-44 under Rayagada District/Division has been assessed by this office for a sum of Rs. 1,61,489.00 (Rupees One Lakh Sixty-One Thousand Four Hundred Eighty-Nine) only. A statement showing the calculation is enclosed herewith for your kind reference.

Accordingly, the total payable amount stands at Rs. 1,61,489.00 (Rupees One Lakh Sixty-One Thousand Four Hundred Eighty-Nine) only. You are therefore requested to remit the said amount into the Government Treasury under the following **Head of Account: 8782-00-103-1683-91014-027**. A copy of the Treasury Challan may kindly be furnished to this office at the earliest for taking further necessary action in the matter.

Encl:- As Above

Yours faithfully,

[Signature]
7.3.26
Divisional Forest Officer,
Rayagada Division

Memo No. 1228 Dt. 07/03/26

Copy submitted to the Principal Chief Conservator of Forests, Forest Diversion and Nodal Officer, F.C. Act. O/o. the Pr. Chief Conservator of Forests, Odisha, Bhubaneswar for favour of kind information and necessary action.

[Signature]
Divisional Forest Officer,
Rayagada Division

Memo No. 1229 Dt. 07/03/26

Copy forwarded to the Regional Chief Conservator of Forests, Koraput Circle, Koraput for favour of kind information and necessary action.

[Signature]
Divisional Forest Officer,
Rayagada Division

Sri Ashok Kumar Mishra
Consultant (Environment)



1203

No. HO-CGM(Env)/394/2024

6176

Date:05/03/2026

To,

The Divisional Forest Officer
Rayagada Forest Division
Rayagada

Sub: Proposal for diversion of 4.911 ha of forest land in the village Sagabari and Porlang under Kashipur Tahasil for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation to Kashipur Tahasil of Rayagada District – **Permission regarding Tree Felling in the forest land**

Sir,

In inviting a reference to the Stage-I Approval granted to the above referred Proposal No.FP/OR/OTHERS/523366/2025 by MoEF & CC, Gol on 05/01/2026 and Working permission granted by your good office vide your Office Order No.52, dt.27/02/2026 in respect of the proposal, it is now requested to please grant necessary felling permission in respect of 91 nos of trees standing over the above project land, as per the Joint Verification done by Forest Department and Revenue Department (copy attached).

Encl:- As above

Yours faithfully,

o/c Consultant (Environment)

Memo No. 6177 / Date: 05/03/2026

Copy forwarded to the CGM(Land), IDCO, Bhubaneswar for information & necessary action.

Memo No. 6178 / Date: 05/03/2026

Copy forwarded to Sri. S. Suresh, Chief Financial Officer, M/s Vedanta Ltd., 5th Floor, Module C/2, Fortune Towers, Chandrasekharapur, Bhubaneswar for information & necessary action, with reference to their letter No.197/25, dt.02/03/2026.

o/c Consultant (Environment)



Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA
+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982
cgmenv@idco.in | www.idco.in

Sri Ashok Kumar Mishra
Consultant (Environment)

No. HO-CGM(Env)/394/2024

Date:05/03/2026

To,

The Divisional Forest Officer
Rayagada Forest Division
Rayagada

Sub: Proposal for diversion of 4.911 ha of forest land in the village Sagabari and Porlang under Kashipur Tahasil for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation to Kashipur Tahasil of Rayagada District – **Permission regarding Tree Felling in the forest land**

Sir,

In inviting a reference to Stage-I Approval granted to the above referred Proposal No. FP/OR/OTHERS/523366/2025 by MoEF & CC, GoI on 05/01/2025 and Working permission granted by good office vide your Office Order No. 52, dt.27/02/2026 in respect of the proposal, it is now requested to please grant necessary felling permission in respect of 91 nos of trees standing over the above project land, as per the Joint Verification done by Forest Department and Revenue Department (copy attached).

Enc:- As above

Yours faithfully,

Consultant (Environment)

Memo No. 6177/ Date: 05/03.2026

Copy forwarded to the CGM(Land), IDCO, Bhubaneswar for information & necessary action.

Consultant (Environment)

Memo No. 6178/ Date: 05/03/2026

Copy forwarded to Sri. S. Suresh, Chief Financial Officer, M/s Vedanta Ltd., 5th Floor, Module C/2, Fortune Towers, Chandrasekharpur, Bhubaneswar for information & necessary action, with reference to their letter No.197/25, dt.02/03/2026.

Consultant (Environment)

Receipt No. 1180

Date: 05/03/26

F. No. 11-306/ 2014-FC (pt.)
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi - 110 001
Dated: 28th August, 2015

To

The Principal Secretary (Forests)
All State Governments / Union territory Administrations

Sub: Guidelines for diversion of forest land for non-forest purpose under the Forest (Conservation) Act, 1980- Simplified procedure for grant of permission for felling of trees standing on forest land to be diverted for execution of linear projects: *reg.*

Sir,

I am directed to refer to guidelines on the afore-mentioned subject issued by this Ministry vide letters of even number dated 7th May 2015, wherein this Ministry communicated a simplified procedure for grant of permission for tree cutting and commencement of work of linear project in forest land, and to say that after further examination of these guidelines it has been observed that having obtained the permission for tree felling and execution of work on forest land, urgency/need to obtain stage-II approval under the Forest (Conservation) Act, 1980 (FC Act) reduces. It has also been apprehended in some quarters that in many such cases State Governments may not seek and obtain stage-II approval under the FC Act, and consequently many of conditions, other than those relating to payment of compensatory levies and transfer and mutation in favour of State Forest Department of land for compensatory afforestation, may remain unfulfilled.

2. Accordingly, in supersession of this Ministry's said letter/guidelines of even number dated 7th May, 2015, I am directed to say as below:

- (i) With a view to facilitate speedy execution of projects involving linear diversion of forest land such as laying of new roads, widening of existing highways, transmission lines, water supply lines, optic fiber cabling, railway lines *etc.*, in-principle approval under the Forest (Conservation) Act, 1980 (FC Act) issued by the Central Government may be deemed as the working permission for tree cutting and commencement of work, if the required funds for compensatory afforestation, net present value (NPV), wildlife conservation plan, plantation of dwarf species of medicinal plants, and all such other compensatory levies specified in the in-principle approval are realised from the user

28/08/15

agency and where necessary, for compensatory afforestation, transfer and mutation of non-forest/revenue forest land in favour of State Forest Department is affected;

- (ii) After the afore-mentioned compensatory levies specified in the in-principle approval are realised from the user agency and where necessary, for compensatory afforestation, transfer and mutation of non-forest/revenue forest land in favour of State Forest Department is affected, the State Government or a Senior Officer not below the Rank of a Divisional Forest Officer, having jurisdiction over the forest land proposed to be diverted, duly authorized in this behalf by the State Government, **shall pass an order for tree cutting and commencement of work of a linear project in forest land for a period of one year.** The central Government may extend the permission for one more year subject to submission of reasonable progress report from the State Government as regards to the steps taken to comply with the remaining conditions stipulated in the in-principle approval.
- (iii) No non-forest activity in the forest area that is covered under Section 2 of the FC Act would be permitted and carried on in any manner whatsoever unless an order specified in para (ii) above has been passed by the competent authority of that State Government and is placed in the public domain by putting it on its website and all other requirements in accordance with law are complied with;
- (iv) For the purpose of Section 2A of the FC Act and Section 16 (e) of the National Green Tribunal Act, 2010 (NGT Act) the Order for tree cutting and commencement of work of linear project in forest land, specified in para (ii) above, shall be an order under Section 2 of the FC Act;
- (v) An appeal as per provisions of section 2 A of FC Act and/or Section 16 (e) of the NGT Act can be filed against any such order specified in para (ii) above for tree cutting and commencement of work of linear project in forest land;
- (vi) In the event of filing of such appeal, it would be open for the person aggrieved, to assail the order/clearance granted by the Central Government under Section 2 of the FC Act which forms an integral part and sole basis of the order specified in para (ii) above;
- (vii) The State Government and the project proponent shall take further action as has been stipulated by the Hon'ble National Green Tribunal in their Judgment dated 7th November 2012 in Appeal No. 7/2012 to accord publicity and to ensure availability in public domain of in-principle approval under the FC Act accorded by the Central Government and the order specified in para (ii) above. State Government and the project proponent shall also ensure strict compliance of other direction(s) contained in the said judgment; and

22/03/2014

- (viii) The State Governments, in such cases shall seek and obtain from the Central Government final/formal approval under the FC Act for diversion of such forest land at the earliest, and in any case not later than five years from the date of grant of the in-principle approval.

This issues with approval of the Minister of State (Independent Charge) for Environment, Forest and Climate Change.

Yours faithfully,



(H.C. Chaudhary)
Director

Copy to:-

1. Prime Minister's Office (*Kind attn.:* Shri Santosh D. Vaidya, Director), South Block, New Delhi.
2. The Secretary (Coordination), Cabinet Secretariat, Rashtrapati Bhawan, New Delhi.
3. Secretary, Ministry of Power, Government of India, Shram Shakti Bhawan, New Delhi.
4. Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi.
5. Chairman, Railways Board, Rail Bhawan, New Delhi.
6. Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi.
7. Director General, Border Roads Organization, New Delhi.
8. Principal Chief Conservator of Forests, all States/UTs.
9. Nodal Officer, the Forest (Conservation) Act, 1980, all State/UT Governments.
10. All Regional Offices, Ministry of Environment, Forests and Climate Change (MoEFCC), Government of India (GoI).
11. Joint Secretary in-charge, Impact Assessment Division, MoEFCC, GoI.
12. All Assistant Inspector General of Forests/ Directors in the Forest Conservation Division, MoEFCC, GoI.
13. Director, Regional Offices Headquarters Division, MoEFCC, GoI.

14. Sr. Director (Technical), NIC, MoEFCC, GoI with a request to place a copy of this letter on website of this Ministry.
15. Sr. PPS to the Secretary, Ministry of Environment, Forests and Climate Change, GoI.
16. Sr. PPS to the Director General of Forests & Special Secretary, MoEFCC, GoI.
17. Sr. PPS to the Addl. Director General of Forests (Forest Conservation), MoEFCC, GoI.
18. PS to the Inspector General of Forests (Forest Conservation), MoEFCC, GoI.
19. Guard File.


(H.C. Chaudhary)
Director



Office of Yogeshwaran A <officeofyogeshwaran@gmail.com>

Service of IA in Appeal 4 of 2026 on the file of the Hon'ble National Green Tribunal, Eastern Zone, Kolkata

1 message

Office of Yogeshwaran A <officeofyogeshwaran@gmail.com>

Thu, May 7, 2026 at 12:13 PM

To: Amrita Pandey <amritalegal@gmail.com>, advocate.paushali@gmail.com, sanjay@eldfindia.com, mansi@eldfindia.com, secy-moef@nic.in, fsec.or@od.gov.in, md@idco.in, Utkarsh Chandra <chandra.utkarsh06@gmail.com>

Madam/Sir,

I am the counsel for the Appellants in the subject mentioned matter. Please find attached the interlocutory application filed in the Appeal for amending the prayer.

Kindly treat this as a service on the Respondents.

--

Sincerely,

Yogeshwaran A

Ph no: 9566254546

**Appeal 4 of 2026_IA to Amend Prayer.pdf**

11328K